

from the Enforcement Directorate, Ministry of Finance on 18-1-1977, no prosecution cases have been filed so far. However, four show cause notices for violation of the provisions of Foreign Exchange Regulation Act were issued to M/s. Shaw Wallace & Co. Ltd. Of these, four show cause notices, 3 were also issued to 18 Directorates of the company and 1 to one Director of the company. Cases in respect of 3 show cause notices have been adjudicated and penalty amounting to Rs. 6000 has been imposed on the company in respect of one Show Cause Notice involving the company and 18 Directors and the charges in respect of 2 Show Cause Notices have been dropped. Adjudication proceedings in respect of 1 show cause notice involving the company and its 18 Directors are in progress. Steps to remove Directors by stating a case before the High Court under Section 388B of the Companies Act, 1956 and appointment of Directors by Government under Section 408 of the Companies Act, 1956 are being examined.

(c) Under Section 408 of the Act, the Central Government has power to appoint directors, if it is of the opinion, after holding an enquiry, that the affairs of the company are being carried out in a manner which is oppressive to any member of the company or are prejudicial to the interest of the company or to the public. In exercise of this power, the Central Government had appointed two Government directors for a maximum period of three years with effect from 28-5-1973. These directors ceased to hold office after expiry of their terms on 27-5-1976.

(d) Shri A. W. B. Hayward has not yet retired as Managing Director of the company. He is due to retire from 1-1-1978. However, the company has submitted an application under Section 269 of the Act for his reappointment for a further period of one year with effect from 1st January, 1978. In the meantime, the proposal regarding the appointment of Shri Brittain as a whole-time Director of the company has been approved for a period of two years with effect from 1-12-1977.

(e) According to the Annual Report of the company for the year 1976, the Group Companies are trading in several products as mentioned below:—

The total turnover of the Group Companies for the year 1976 was Rs. 8810.95 lakhs out of which the percentage of wine and spirits was 15.1 as against the percentage of turnover of agricultural inputs of 67.3, on yeast and derivatives 2.4, tea 3.1, services 2.0, glue, gelatine and ossein 2.8, flour and wheat products 3.5, animal and poultry 2.1, others 1.2.

12 hrs.

#### PAPERS LAID ON THE TABLE

ANNUAL REPORT WITH AUDIT REPORT AND REVIEW ON THE WORKING OF LUBRIZOL INDIA LIMITED FOR 1976-77

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1976-77.

(2) Annual Report of the Lubrizol India Limited, Bombay, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1266/77.]

#### REPORTS OF MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table:—

(1) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under Section 82 of the

**Monopolies and Restrictive Trade Practices Act, 1969:—**

(i) Report under section 22(3) (b) of the said Act in the case of M/s. Chowgule and Company Private Limited, Goa, for the establishment of Solar Salt Works at Jodiya in the State of Gujarat and the Order dated the 19th November, 1976 of the Central Government thereon.

(ii) Report under section 22(3) (b) of the said Act, in the case of M/s. Chowgule and Company Private Limited for the establishment of a new undertaking for the manufacture of Industrial Explosives and the Order dated the 27th May, 1977 of the Central Government thereon.

(iii) Report under section 22(3) (b) of the said Act in the case of Shri Ambika Mills Limited, Ahmedabad, for the establishment of a new undertaking for manufacture of Glycol Ethers and the Order dated the 10th October, 1977 of the Central Government thereon.

(2) Three statements (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi versions of the Reports and the Orders of the Central Government thereon, mentioned at (1) above. [Placed in Library. See No. LT-1267/77.]

**INTERIM REPORT, ETC. OF P. JAGANMOHAN REDDY COMMISSION OF INQUIRY**

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL):** Sir, on behalf of Shri Charan Singh, I beg to lay on the Table:—

(1) A copy each of the following papers under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

(i) Interim Report dated the 30th November, 1977 of the P. Jaganmohan Reddy Commission

of Inquiry set up to inquire into certain allegations against Shri Bansilal, former Chief Minister of Haryana and ex-Union Defence Minister.

(ii) Memorandum (Hindi and English versions) of the Action taken by the Central Government on the above Report.

(2) A statement (Hindi and English versions) showing reasons for not laying simultaneously the Hindi version of the Report mentioned at (1) (i) above. [Placed in Library. See No. LT-1269/77.]

**NOTIFICATIONS UNDER NATIONALISED BANKS (MANAGEMENT AND MISCELLANEOUS PROVISIONS) SCHEME**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH):** Sir, I beg to lay on the Table a copy of each of the following notifications. Do you want me to read the whole thing? It is about appointment of Directors to Nationalised Banks.

**SHRI VAYALAR RAVI (Chirayinkil):** On a point of order, Sir. Just now a paper has been laid on the Table of the House by the hon. Law Minister. I do not see it on the Order Paper...

**MR. SPEAKER:** He has sought my permission.

**SHRI VAYALAR RAVI:** My point of order is that when a Minister is laying a paper on the Table of the House, members can write to you in advance to raise certain matters even in regard to the paper that is sought to be laid on the Table of the House.

The paper laid is a very important paper concerning inquiries against Shri Bansilal and some other things which are very important, I believe, and all of a sudden, the Minister is coming up and placing a report to which we members have some objection especially with regard to Capoor Commission report where it is said